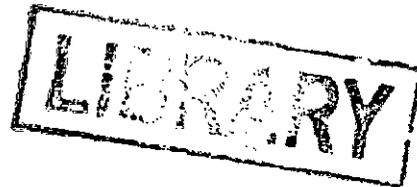


**Central Administrative Tribunal  
Kolkata Bench, Kolkata**

O.A. No.1415/2018

Friday, this the 14<sup>th</sup> day of June 2019



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Dr. Nandita Chatterjee, Member (A)**

Sudama Prasad, son of late Paryal  
Resident of Misra Bhavan, South Dhadka  
Sukanta Pally, Asansol, Paschim Bardhaman District  
West Bengal, PIN 713303

..Applicant

(Mr. A Sinha, Advocate)

Versus

1. The Union of India through the General Manager  
Eastern Railway, 17, Netaji Subhas Road  
Kolkata 700001
2. The Divisional Railway Manager  
Eastern Railway, Asansol Division, PO  
Asansol, District Paschim Bardhaman  
West Bengal, PIN 713302

..Respondents

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:**

The applicant claims to be son of one Mr. Paryal, Ex-Fitter, in the Eastern Railway. He filed representation on 13.07.2016 to the respondents as well as to several authorities, with a request to appoint him in Railway. Through an order dated 21.09.2016, Sr. Divisional Personnel Officer, Eastern Railway, Asansol, informed the applicant that Mr. Paryal retired from service on 31.10.1985 and died in 1986, and the question of extending any benefit of compassionate appointment does not

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arise. The same is challenged in this O.A. Since there is delay in filing the O.A., M.A. No. 316/2019 is filed for condonation thereof.

2. We heard Mr. A.Sinha, learned counsel for the applicant, in detail, at the stage of admission.

3. We note that the relief, claimed by the applicant, is totally impermissible and untenable in law. First of all, the employee is said to have retired and died thereafter. The question of providing any benefit of compassionate appointment, in such cases, does not arise. Secondly, the death occurred more than 30 years ago. Granting of any relief, in whatsoever form in respect of a person, who died 30 years ago, would be an impossibility.

4. We do not find any basis either condone the delay or to entertain the O.A. Accordingly, the M.A. 316/2019 as well as O.A. 1415/2018 are dismissed.

There shall be no order as to costs.

( Dr. Nandita Chatterjee )  
Member (A)

( Justice L. Narasimha Reddy )  
Chairman

June 14, 2019

/RK/